

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 32**

**C.P. (IB)/617(MB)2023**

CORAM:

**SH. PRABHAT KUMAR          JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 17.04.2024**

NAME OF THE PARTIES:    **BANK    OF    MAHARASHTRA    V/S**  
   **VINODKUMAR     MURARILAL**  
   **CHATURVEDI**

Sections 95(1) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**C.P. (IB)/617(MB)2023**

- 1) Mr. Manoj Mishra, Ld. Counsel for the Financial Creditor and Ms. Vidya, Ld. Counsel for the Resolution Professional are present.
- 2) Mr. Rupal Shrimal, Advocate appeared and seeks some time to file and place on record Vakalatnama on behalf of the Respondent/Personal Guarantor and further seeks some time to file and place on record Affidavit in Reply. Time is allowed.
- 3) Vakalatnama and Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy of Affidavit in Reply to the other side well in advance.

- 4) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.
- 5) Stand over to 23.04.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare